

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Customs Early Hearing Application No. 86624 of 2025

(On behalf of Appellant)

Customs Miscellaneous Application No. 87211 of 2025

(On behalf of Appellant)

In

Customs Appeal No. 86723 of 2025

(Arising out of Order-in-Appeal No. 536 (CAC)/2025(JNCH)/Appeals dated 01.05.2025 passed by the Commissioner of Customs (Appeals), JNCH, Mumbai-II.)

**M/s Robert Bosch Automotive
Steering Pvt. Ltd.**

.....Appellant

C/o Bosch Chassis Systems India Pvt. Ltd.

Gat No. 306, Nanekarwadi,

Tal.-Rajgurunagar, Pune – 410 501

VERSUS

Commissioner of Customs, Nhava Sheva-I

.....Respondent

JNPT, Customs House, Nhava Sheva,

Mumbai-II, Taluka – Uran,

Dist.- Raigad, Maharashtra – 400 707

APPEARANCE:

Ms. Shruti Khanna, Advocate for the Appellant

Shri Krishna Azad, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 86918/2025

Date of Hearing: 10.12.2025

Date of Decision: 10.12.2025

Both side are present.

2. Miscellaneous application bearing No. C/Misc/87211/2025 seeking withdrawal of appeal is allowed as company intends to close all its litigation before proceeding for the insolvency procedure.

3. Early-hearing application stands disposed of, as appeal is dismissed as withdrawn.

(Dictated & pronounced in the open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad